

SUPR EME COUR T OF I ND I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).5249-5250/2008

(From the judgement and order dated 21/11/2007 in RP No. 7/2008 &
CWP No. 8267/2007 of the HIGH COURT OF PUNJAB & HARYANA AT
CHANDIGARH)

M/S SARDAR ASSOCIATES & ORS.

Petitioner(s)

VERSUS

PUNJAB & SIND BANK & ORS.

Respondent(s)

(With appln(s) for permission to place addl. documents on record
and prayer for interim relief)

Date: 06/07/2009 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE MR. JUSTICE DEEPAK VERMAFor Petitioner(s) Dr. A.M.Singhvi, Sr. Adv.
Mr. P.S.Patwalia, Sr. Adv.
Mr. Sanjay Chabra, Adv.
Ms. Shipra, Adv.
Ms. Garima Prashad,Adv.For Respondent(s) Mr. I.P.Singh, Adv.
Mr. Dipender Singh Adv.
Mr. Ajay Pal ,Adv

Mr. Dharmendra Kumar Sinha,Adv.UPON hearing counsel the Court made the following
ORDERHeard the learned counsel for the parties for about an
hour.List the matter on Thursday, 9th July, 2009 as part-heard.(A.S. BISHT)
MASTER(PUSHAP LATA BHARDWAJ) COURT
COURT MASTER